

Pakistan in their struggle for the defence of national independence and against all forms of outside aggression or foreign interference and to the Kashmiri people in their just struggle for their right of self-determination. The Chinese side noted with interest the recent offer made by the President of Pakistan on the withdrawal of troops with a view to enabling the people of Jammu and Kashmir to freely exercise their right of self-determination, and considered it worthy of the support of the people of various countries. The Pakistan side expressed thanks for China's support."

On Ganga water, the same communique says :

"The President apprised the Chinese leaders of the dispute over the distribution of the Ganges waters. The Chinese side appreciated Pakistan's stand for peaceful solution of this question and hoped for an early settlement of this dispute."

(b) This is a further example of the opportunistic collaboration between Pakistan and China, but no such attempt can alter the basic facts of the situation.

Amendment of rules regarding allotment of houses built under the Industrial Housing Scheme of Kanpur

4452. SHRI S. M. BANERJEE : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) Whether the Labour Colonies constructed under the Industrial Housing Scheme, Kanpur were occupied by nearly 4,000 Defence workers and other Central Government employees;

(b) whether the Defence Ministry has asked his Ministry to amend the Rules to include the Defence and Central Government employees also; and

(c) if so, the reasons for the abnormal delay in taking a final action to this effect ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH) : (a) According to the information furnished by the Government of Uttar Pradesh in August, 1970, 2838 Defence employees and 399 other Central Government employees were in occupation of houses built under the Subsidised Industrial Housing Scheme at Kanpur.

(b) and (c). A suggestion that the Defence employees should be categorised as "industrial employees" for the purpose of the Subsidised Industrial Housing Scheme was made by the Defence Ministry. It has not been found possible to accept it, since the Scheme is meant only for such industrial workers as fall within the meaning of section 2 (1) of the Factories Act, 1948, and persons employed in mines other than coal and mica mines within the meaning of section 2(h) of the Mines Act, 1952. Extension of the scope of the Scheme to any other category of persons have adverse repercussions.

Surplus Staff I.G.S. (NI)

4453. SHRI S. M. BANERJEE : Will the Minister of DEFENCE be pleased to state :

(a) whether 46 Viewers in I.G.S. (NI) New Delhi have been declared surplus in November, 1970;

(b) if so, whether no supervisory staff or officers have been declared surplus ;

(c) if so, whether there had been no fall in work-load; and